

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE BECHU KURIAN THOMAS

TUESDAY, THE 05<sup>TH</sup> DAY OF MAY, 2020/15TH VAISAKHA, 1942

W.P(C) TMP NO.278 OF 2020

PETITIONER

THE KODAKARA FARMERS SERVICE  
CO-OPERATIVE BANK LTD. NO. R761,  
KODAKARA,  
THRISSUR - 680 684, REPRESENTED BY ITS  
MANAGING DIRECTOR, V. D. BIJU,  
AGED 46, S/O. DEVASSYKUTTY.

BY ADVS. SRI. HARISANKAR V. MENON  
SMT. MEERA V.MENON

RESPONDENTS:

1. THE INCOME TAX OFFICER,  
WARD 2(5), AAYAKAR BHAVAN,  
THRISSUR - 680 001.
2. THE COMMISSIONER OF INCOME TAX (APPEALS),  
SAKTHAN NAGAR,  
THRISSUR - 680 021.

BY SRI.JOSE JOSSEPH, SC

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON  
05.05.2020, THE COURT ON THE SAME DAY DELIVERED THE  
FOLLOWING:

## **JUDGMENT**

I have heard the counsel for the petitioner through video conferencing. I have also heard the standing counsel for income tax who has taken notice on behalf of respondents. In the facts and circumstances of the case, I deem it fit that this writ petition be disposed of.

2. Petitioner is an income tax assessee and the issue relates to the assessment year 2017-18. By Ext.P1, the 1<sup>st</sup> respondent disallowed petitioner's claim for deduction under Section 80P of the Income Tax Act and demanded an amount of Rs.1,90,71,409/- as tax.

3. Challenging the said assessment, petitioner has preferred Ext.P2 appeal contending that the reason for disallowing petitioner's claim for deduction under section 80P is not tenable. While the appeal is pending, the respondents have initiated recovery proceedings to recover the tax allegedly due.

4. I find force in the contention of the counsel for the petitioner that if the respondents proceed with coercive steps pending consideration of the statutory appeal, the same will be rendered redundant and petitioner will be put to severe difficulties.

5. In such circumstances, I dispose of the writ petition by directing the respondents not to proceed with any coercive steps against the petitioner pending disposal of Ext.P2 appeal. I also direct the 2<sup>nd</sup> respondent to consider and dispose of Ext.P2 appeal within a period of 6 months without insisting on payment of 10% of the tax demanded.

**BECHU KURIAN THOMAS  
JUDGE**

vps

APPENDIX

PETITIONERS EXTS:

EXT. P1. COPY OF ASSESSMENT ORDER ISSUED BY THE 1<sup>ST</sup> RESPONDENT FOR THE YEAR 2017-18 DATED 14-11-2019.

EXT. P2. COPY OF THE APPEAL FILED BEFORE THE 2<sup>ND</sup> RESPONDENT DATED 19-12-2019.

EXT. P3. COPY OF PETITION FOR STAY FILED BEFORE THE 2<sup>ND</sup> RESPONDENT DATED 19-12-2019.

EXT. P4. COPY OF JUDGMENT OF THIS HON'BLE COURT IN W.P. (C) NO. 9162/2020 DATED 23-03-2020.

EXT. P4(A). COPY OF JUDGMENT OF THIS HON'BLE COURT IN W.P. (C) NO.3525/2020 DATED 10-02-2020.

EXT. P4(B). COPY OF JUDGMENT OF THIS HON'BLE COURT IN W.P. (C) NO. 5027/2020 DATED 25-02-2020.